

CENTRAL ADMINISTRATIVE TRIBUNAL

XXXXXXXXXXXXXX

O.A No. 740 of 1993
XXXXXX

DATE OF DECISION 22.03.1994.

Shri Chinubhai H. Patel Petitioner

Shri G.R. Malhotra Advocate for the Petitioner (s)

Versus

Union of India and ors. Respondent

Shri Anil S. Kothari Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. N.B. Patel : Vice Chairman

The Hon'ble Mr. K. Ramamoorthy : Member (A)

JUDGMENT

: 2 :

Shri Chinubhai H.Patel,
29, Prabhu Park,
Near Bethak, Naroda,
Ahmedabad - 382 325.

...Applicant.

(Advocate : Mr.G.R.Malhotra)

Versus

1. Union of India through
General Manager,
Western Railway,
Churchgate,
Bombay - 20.

2. Divisional Railway Manager,
Western Railway,
Kothi Compound,
Rajkot.

...Respondents.

(Advocate : Mr.Anil S.Kothari)

ORAL JUDGMENT

O.A.NO. 740 OF 1993.

Dated : 22nd March, 94.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

We have been taken through the relevant parts of the guidelines in the matter of granting the awards for accident free service to meritorious railway employees at the time of their retirement. We find that the decision of the railway authorities not to grant any award to the applicant on the basis of a third spell of ten years of accident free service cannot be found fault with. In the reply, it is pointed out that the applicant was awarded a penalty of withholding of one increment holding him responsible for an accident and, in the appeal, the penalty was reduced to censuring of the applicant. This happened in 1984. The fact

: 3 :

that the applicant was awarded a minor penalty does show that he was in some way responsible for the accident and his record cannot be said to be an accident-free record. There is nothing to show that the applicant was ever graded as 'outstanding' so that a minor penalty awarded to him could have been ignored to grant him the award. O.A. summarily rejected. No order as to costs.


(K. Ramamoorthy)
Member (A)


(N.B. Patel)
Vice Chairman

ait.